FIR No. 84/19
PS: I. P. Estate
U/s: 420/468/467/471/120-B IPC
Ajij @ Aziz Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant.

It is already 12:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant. Perusal of record shows that on last date of hearing also, none was present for the applicant. It seems that the applicant is not interested in pursing the present application. Hence, the present bail application is dismissed-in-default.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

CA No.
Lakhvinder Singh VS. State (NCT of Delhi)

22.05.2020

Fresh appeal received.

Present: Sh. Surender Singh, Ld. Counsel for appellant. **(Through V/C).**
Sh. A.K. Srivastava, Ld. Addl. PP for State/respondent.

Ld. APP accepts the notice of the appeal.

The present appeal u/s 374 Cr.PC has been filed by the appellant, challenging the judgment dated 24.10.2019 of Ld. MM-01, Mahila Court, Central, Tis Hazari Court, Delhi, whereby he was convicted for the offence u/s 354 IPC and order on sentence dated 02.03.2020 whereby he was sentenced to undergo simple imprisonment (SI) for one year and to deposit a fine of Rs. 2000/- in default SI for 10 days. Fine was paid before the Ld. Trial Court.

Vide order dated 02.03.2020, the Ld. Trial Court admitted the appellant on bail for 30 days.

Ld. Counsel for appellant submits that appeal has been belatedly filed due to prevailing pandemic disease Covid-19.

Alongwith the appeal application u/s 389 Cr.PC has also been moved by the appellant.

Heard on the application.

The sentence awarded to appellant vide impugned order dated 02.03.2020 is suspended till disposal of the appeal. He is admitted on bail subject to furnishing of personal bond to the tune of Rs. 25,000/- and surety

bond of like amount, till disposal of the appeal. Bail bond be furnish within 5 days from today.

Put up for reply/arguments on appeal, on 28.07.2020.

File be sent back to the Filing Centre.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 93/19
PS: I. P. Estate
U/s: 420/467/478/471/120-B IPC
Prem Singh Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant.

It is already 12:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant. Perusal of record shows that on last date of hearing also, none was present for the applicant. It seems that the applicant is not interested in pursing the present application. Hence, the present bail application is dismissed-in-default.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 84/19
PS: I. P. Estate
U/s: 420/468/471/120-B IPC
Shakir Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.
None for applicant.

It is already 12:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant. Perusal of record shows that on last date of hearing also, none was present for the applicant. It seems that the applicant is not interested in pursing the present application. Hence, the present bail application is dismissed-in-default.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 84/19
PS: I. P. Estate
U/s: 420/468/467/471/120-B IPC
Fazar Mohd. Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant.

It is already 12:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant. Perusal of record shows that on last date of hearing also, none was present for the applicant. It seems that the applicant is not interested in pursing the present application. Hence, the present bail application is dismissed-in-default.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 84/19
PS: I. P. Estate
U/s: 420/468/467/471/120-B IPC
Sukha @ Imran Khan Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant.

It is already 12:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant. Perusal of record shows that on last date of hearing also, none was present for the applicant. It seems that the applicant is not interested in pursing the present application. Hence, the present bail application is dismissed-in-default.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 84/9
PS: I. P. Estate
U/s: 420/468/467/471/120-B IPC
Waziran Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant.

It is already 12:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant. Perusal of record shows that on last date of hearing also, none was present for the applicant. It seems that the applicant is not interested in pursing the present application. Hence, the present bail application is dismissed-in-default.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 398/18
PS: Nabi Karim
State Vs. Arjun @ Prem

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Naveen Gaur, Ld. Counsel for accused persons.

File received from the court of Ms. Neelofer Abida Perveen, Ld. ASJ, Central, Tis Hazari Court, Delhi.

Put up on 27.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 92/19
PS: I. P. Estate
U/s: 420/467/478/471/120-B IPC
Dharam Singh Vs. State

22.05.2020

Present: Sh. A. K. Srivastav,, Ld. Addl. PP for State.

None for applicant.

It is already 12:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant. Perusal of record shows that on last date of hearing also, none was present for the applicant. It seems that the applicant is not interested in pursing the present application. Hence, the present bail application is dismissed-in-default.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 93/19
PS: I. P. Estate
U/s: 420/467/478/471/120-B IPC
Bala Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant.

It is already 12:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant. Perusal of record shows that on last date of hearing also, none was present for the applicant. It seems that the applicant is not interested in pursing the present application. Hence, the present bail application is dismissed-in-default.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 93/19
PS: I. P. Estate
U/s: 420/467/478/471/120-B IPC
Naveen Bharal Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant.

It is already 12:30 PM. Despite repeated calls since morning, none has appeared on behalf of the applicant. Perusal of record shows that on last date of hearing also, none was present for the applicant. It seems that the applicant is not interested in pursing the present application. Hence, the present bail application is dismissed-in-default.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 130/14
PS: Kamla Market
U/s: 419/420/365/392/395/412/120-B IPC
Raj Bahadur Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Mohnees Ahmed, Ld. Counsel for applicant/accused Vasudev.

The applicant is seeking interim bail on account pandemic disease Covid-19 that in jail there are possibilities that applicant may get infected. Reply already filed by IO.

Ld. Counsel for applicant submits that applicant was granted interim bail on number of occasions and he never misused the same. The IO has not verified the factum of interim bail of the ~~application~~ applicant. Same be verified by him on or before next date.

Put up on 27.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No.137/17
PS: Timar Pur
U/s: 302/201/34 IPC
Happy Kapoor Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant/accused.

The present application has been moved through Jail Superintendent through LAC. The Special Court to deal with the present bail application is of Sh. Naveen Kashyap, Ld. ASJ. Hence, this application be sent to the court of Sh. Naveen Kashyap, Ld. ASJ, for 23.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 137/17
PS: Timar Pur
U/s: 302/201/34 IPC
Happy Kapoor Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.
Sh. Rmaesh Kumar, Ld. Counsel for applicant/accused.

The present application has been moved by the applicant for interim bail on the ground of illness of his father. Today, this court has received the bail application of the applicant moved by Jail Superintendent through concerned LAC in view of the Minutes of High Power Committee Meeting dated 18.05.2020. The said application has been sent to the Special Court presided over by Sh. Naveen Kashyap, Ld. ASJ, for 23.05.2020.

At request of Ld. Counsel for applicant, this application be also sent alongwith the application moved by Ld. LAC to the court of Sh. Naveen Kashyap, Ld. ASJ, for 23.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 58/16
PS: Burari
U/s: 302/304/34 IPC
Rahul & Ors Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Abhishek Sharma, Ld. Counsel for applicant/accused Rahul.

Reply not filed by IO. Same be filed on or before next date.

Put up on 26.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 90/19
PS: I. P. Estate
U/s: 376-D/328/354-D/506/34 IPC
Bhaskar Sharma Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Rahul Kumar, Ld. Counsel for complainant/victim.

Sh. Kedar Yadav, Ld. Counsel for applicant/accused Bhaskar Sharma. **(Through V/C)**.

Ld. APP submits that due to shortage of time the IO could not verify the medical documents of the mother of applicant. IO is directed to verify the same today itself since as per the application surgery of applicant's mother is fixed for tomorrow i.e. 23.05.2020.

Put up on 23.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No.222/19
PS: Timar PUr
U/s: 376/506 IPC
Ravi Shankar Pandey Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. R. K. Pandey, Ld. Counsel for applicant/accused.

There is no urgency in the matter. Hence, the same be put up on **06.06.2020**. In the meantime, reply be called from the IO. **Prosecutrix be also summoned for the next date.**

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 28/20
PS: Timar Pur
U/s: 394/397/411/34 IPC & 25/27 Arms Act
Nadeem Vs. State

22.05.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Rajesh Mittal, Ld. Counsel for applicant/accused.

The applicant is seeking interim bail for 45 days on the ground that he has been falsely implicated in the present FIR. Ld. Counsel submits that applicant is in custody since 02.02.2020.

Reply filed by IO.

Ld.APP oppose the bail application by saying that applicant is involved in two other cases of similar nature also as mentioned in the reply of the IO. He further submits that his first bail application was dismissed by Ld. ASJ on 29.02.2020.

Considering the entire facts and circumstances and that the allegations against the applicant are serious, at this stage, no ground for bail is made out. Accordingly, the bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No.100/13
PS: Lahori Gate
U/s: 302/307/120-B IPC
Rishi Gupta Vs. State

22.05.2020

Fresh bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh.Vineet Jian, Ld. Counsel for applicant/accused Rishi Gupta.

(Through V/C)

Applicant is seeking bail in view of the Minutes of High Power Committee dated 18.05.2020.

Let reply be called from the IO as well as from Jail Superintendent regarding the jail conduct of the applicant and copy of his custody warrant. IO is directed to specifically mention the previous involvement of the applicant in his reply.

Put up on 23.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No.367/18
PS: Subzi Mandi
U/s: 307/324/34 IPC
Chhatar Pal @ Sanju Vs. State

22.05.2020

Fresh bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Chaman Lal, Ld. Counsel for applicant/accused Chattar Pal. **(Through V/C).**

The applicant is seeking regular bail on the ground of parity that co-accused Saajan was admitted on bail vide order dated 08.05.2019, passed by Ld. ASJ. Applicant is stated to be in JC since 15.01.2019. Reply to the bail application filed. However, in the reply the previous involvement of the applicant is not mentioned. IO is directed to file previous involvement of the applicant on or before next date.

Put up on 26.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 12/11
PS: ODRS
U/s: 392/395/397/34 IPC
Satish @ Sita Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Mange Ram, Ld. Counsel for applicant/accused Anil. **(Through V/C)**.

Judicial record received.

The application has been filed by the applicant stating that he is on bail in this case but the Jail Superintendent of Dasna Jail is not releasing him since on the custody warrant the word "ON BAIL" is not mentioned. The concerned court is of Sh. Anuj Aggarwal, Ld. ASJ. Report be called from the concerned court to verify whether the applicant is on bail or not in this matter.

Put up on 27.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 356/07
PS: Hauz Qazi
U/s: 302/120-B/34 IPC
Deepak @ Chaura Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Jitendra, Ld. Counsel for applicant/accused Deepak. (Through V/C).

Reply not filed by the IO. Same be called on or before next date.

Put up on 29.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 03/20
PS: Sarai Rohilla
U/s: 376 AB/376(2) (n)/376 (2) (f)/506 IPC & 6 POCSO Act
Raman Kumar Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

IO SI Hema Chaudhary.

Sh. Yashpal Singh, Ld. Counsel for applicant/accused Raman Kumar.

The applicant is seeking interim bail on merit. There is no urgency in the matter. Reply filed by IO today.

Let the application be put up on 15.06.2020. In the meantime, prosecutrix be also called for next date.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 143/13
PS: Rajinder Nagar
U/s: 364-A/342/323/120-B/34 IPC
Harpreet Singh & Ors. Vs. State

22.05.2020

Fresh interim bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Diwakar Choudhary, Ld. Counsel for applicant/accused Sarpal Singh Sodhi.

As per the reply filed by the IO to the bail application, the applicant is on interim bail till 15.06.2020 vide order dated 18.05.2020, passed by Ld. ASJ. Ld. Counsel for applicant submits that he has no such information regarding interim bail of the applicant.

Let IO be called for clarifications on 26.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No.215/14
PS: Lahori Gate
U/s: 395/397/307/412/506/353/186/34 IPC & 25/27 Arms Act
Ajender Pratap Singh Vs. State

22.05.2020

Fresh interim bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.
Sh. Subhash Chauhan, Ld. Counsel for applicant/accused Ajender Pratap Singh.

The applicant is seeking interim bail for 3 months on merits and on the ground of pandemic disease Covid-19 that the same is spreading and there are all possibilities to get infected in the jail. Ld. Counsel submits that applicant is in JC since 25.08.2014.

Reply filed by IO. On specific query from Ld. APP, he submits that total 5 accused are involved in this case. IO is directed to file his report regarding the previous involvement of the applicant, status of earlier bail applications of the applicant, if any, filed and also the status of other co-accused persons whether they are still in JC or on bail.

Put up on 29.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 25/20
PS: Burari
U/s: 366/363/376 IPC & 4/6 POCSO Act
Bhupinder @ Kale (Bhupinder) Vs. State

22.05.2020

Fresh bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

IO SI Sushila.

Sh. M. K. Panchang, Ld. Counsel for applicant/accused Ashish.

Applicant is seeking bail on the ground of illness of his mother. IO is seeking time to file reply.

At request on behalf of counsel for applicant, put up on 03.06.2020. In the meantime, IO is directed to file reply specifically verifing the medical documents of the applicant's mother. The prosecutrix be also called for next date preferably through Video Conferencing.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 224/18
PS: Subzi Mandi
U/s: IPC
Sharwan Kumar Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.
Applicant/accused in person.

Applicant has filed present application seeking permission to belatedly deposit Rs. 10 lacs in the complainant bank in compliance of order dated 12.05.2020. Alongwith the present application, the order dated 12.05.2020, passed by Ld. ASJ is annexed.

Heard.

Vide order dated 12.05.2020, applicant was admitted on interim bail for 45 days subject to deposit of Rs. 10 lacs with the complainant bank within one week of his release from the jail. Applicant in all fairness submits that he was released from the jail on 12.05.2020 itself and on the advise of his counsel, he got prepared two demand drafts dated 20.05.2020 of Rs. 5 lacs each in the name of complainant bank instead of depositing with the complainant bank, hence, there is one day delay in depositing the said demand drafts in the bank. Photocopies of both the demand drafts are placed on record.

Ld. APP submits that he has no objection if this application is allowed since there is delay of only one day in preparing the demand drafts by the applicant.

The application is allowed with directions to the applicant to deposit the demand drafts in the complainant bank within a day from today.

The application is accordingly disposed off.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 25/20
PS: Burari
U/s: 366/363/376 IPC & 4/6 POSCO Act
Bhupinder @ Kale (Ashish @ Ashu) Vs. State

22.05.2020

Fresh bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

IO SI Sushila.

Sh. M. K. Panchang, Ld. Counsel for applicant/accused Bhupinder @ Kale.

Applicant is seeking bail on the ground of illness of his wife. Reply filed by IO on merits of the case, however, she is seeking time to verify the medical documents annexed with the application.

At request on behalf of counsel for applicant, put up on 03.06.2020. In the meantime, IO is directed to verify the medical documents of the applicant's wife. The prosecutrix be also called for next date preferably through Video Conferencing.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No.120/20
PS: Timar Pur
U/s: 308/34 IPC
Aakash Vs. State

22.05.2020

Fresh bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant/accused.

Reply not filed by IO. Same be filed on or before next date.

Put up on 30.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

At 01:00 PM

At this state, reply filed by the IO.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 776/19
PS: Sarai Rohilla
U/s:302/201/120-B/34 IPC
Sarvesh Singh Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.
Sh. Gopal Jha, Ld. Counsel for applicant/accused Sarvesh Singh. **(Through V/C)**.

Ld. Counsel for applicant submits that the regular court is of Ms. Neelofar Abida Parveen, Ld. ASJ. Applicant is seeking regular bail on merits or interim bail on the ground of illness of his kid. Reply filed by IO.

Ld. Counsel for applicant submits that applicant has been falsely implicated in this case. No recovery was effected from him and there is no eye witness to the alleged incident. He further submits that a five year old kid of the applicant is suffering from severe kidney problem, therefore, applicant is required to lookafter his kid. Application is stated to be in JC since 26.07.2018.

Ld. APP strongly oppose the bail application by submitting that there are serious allegations against the applicant and there are all chances that if he be granted bail, he may try to influence the witnesses. He submits that as per the reply of the IO the wife of the applicant is available to lookafter applicant's allegedly ill kid.

So far as the ground of applicant for bail that his kid is ill, the IO has already verified the said fact and has reported that applicant's wife

is available to lookafter the kid, hence, no ground for bail is made out. So far as merits of the case are concerned, there are serious allegations against the applicant. Hence, at this stage, no ground for bail is made out. Accordingly, the present bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 96/20
PS: Burari
U/s: 377 IPC & Section 4 POCSO Act
Vaibhav Kumar Vs. State

22.05.2020

Fresh bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Ms. Vijaya Tyagi, Ld. Counsel for applicant/accused Vaibhav Kumar. **(Through V/C).**

Reply filed by IO. The offence of which applicant is booked are u/s 377 IPC & 4 POCSO Act. Let victim be also called for next date preferably through Video Conferencing.

Put up on 28.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 356/19
PS: Sarai Rohilla
Faizan Vs. State

22.05.2020

Statement of Mohd. Salim, counsel for applicant Faizan, Chamber No. C-46, C.L. Joseph Block, Tis Hazari Court, Delhi. Enrl. No. D-429/1993.

Without Oath,

I am counsel for applicant Faizan in the present application. At this stage, I do not want to press the present bail application, therefore, same be dismissed as withdrawn.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

RO&AC
Mod. Salim Adv
22/5/2020.

FIR No. 356/19
PS: Sarai Rohilla
Faizan Vs. State

22.05.2020

Statement of Mohd. Salim, counsel for applicant Faizan, Chamber No. C-46, C.L. Joseph Block, Tis Hazari Court, Delhi. Enrl. No. D-429/1993.

Without Oath,

I am counsel for applicant Faizan in the present application. At this stage, I do not want to press the present bail application, therefore, same be dismissed as withdrawn.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

RO&AC
Mod. Salim Adv
22/5/2020.

FIR No.356/19
PS: Sarai Rohilla
U/s: 302/34IPC
Faizan Vs. State

22.05.2020

Fresh bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Mohd. Salim, Ld. Counsel for applicant/accused Faizan.

Reply filed by IO.

Counsel for applicant submits that at this stage, he does not want to press the present application, therefore, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No.29/20
PS: I. P Estate
U/s: 379/356/411 IPC
Aman Vs. State

22.05.2020

Fresh bail application u/S 437 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Satish Chand, Ld. Counsel for applicant/accused. **(Through V/C).**

Counsel for applicant through Video Conference submits that at this stage, he does not want to press the present application, therefore, same be dismissed as withdrawn.

In view of the submission of counsel for applicant, the present application is dismissed as withdrawn.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No.29/20
PS: I. P. Estate
U/s: 379/356/411 IPC
Aman Vs. State

22.05.2020

Fresh bail application u/S 437 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Satish Chand, Ld. Counsel for applicant/accused. **(Through V/C).**

Counsel for applicant through Video Conference submits that at this stage, he does not want to press the present application, therefore, same be dismissed as withdrawn.

In view of the submission of counsel for applicant, the present application is dismissed as withdrawn.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No.29/20
PS: I. P Estate
U/s: 379/356/411 IPC
Aman Vs. State

22.05.2020

Fresh bail application u/S 437 Cr.PC received by way of assignment. To be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Sacish Chand, Ld. Counsel for applicant/accused. (Through V/C).

Counsel for applicant through Video Conference submits that at this stage, he does not want to press the present application, therefore, same be dismissed as withdrawn.

In view of the submission of counsel for applicant, the present application is dismissed as withdrawn.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari Courts
22.05.2020

FIR No. 37/20
PS: Burari
Abhishek Vs. State

22.05.2020

Statement of Sh. Rajesh Anand, counsel for applicant Abhishek, Office at 10, Udai Park, New Delhi. Enrl. No. D-1506/2003.

Without Oath,

I am counsel for applicant in the present application. At this stage, do not want to press the present bail application as it is similar to the other bail application listed today for hearing. Hence, same be dismissed as withdrawn with liberty to continue with the other pending bail application.

Rajesh Anand

RO&AC

9899402428

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 37/20
PS: Burari
U/s: 304-B/498-A/406/34 IPC
Abhishek Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Vikas Manchanda, Ld. Counsel for complainant.

Sh. Rajesh Anand, ld. Counsel for applicant/accused Abhishek.

Counsel for applicant submits that at this stage, he does not want to press the present application as it is similar to the other pending bail application, therefore, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of the statement of counsel for applicant, the present bail application is dismissed as withdrawn with liberty to the applicant to continue with the other pending application.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 29/19
PS: Kamla Market
U/s: 307/509/34 IPC
Gulzar Etc (Javed) Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant.

Medical report received from Jail Superintendent as per which the condition of the applicant is stable. This is second call. None has appeared for the applicant.

Application be put up on 27.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

At 02:30 PM

Application taken up as counsel Mohd. Faizan for applicant has appeared and he submits that he was not feeling well for last two days, therefore, could not appear in the first call and request that the matter be taken up. At his request, the bail application is taken up and heard.

Applicant is seeking interim bail for 45 days on the ground of his medical illness. He is stated to be in JC since 11.02.2019. Reply filed by IO. Report from Jail Superintendent also received.

Ld. Counsel for applicant submits that the applicant is having minor children of 9 years and infant of 10 months to whom the applicant has to

lookafter. He also submits that co-accused Gulzar has already been admitted on bail. His further submission is that applicant has been falsely implicated.

Ld. APP oppose the bail application and submits that there are serious allegations against the applicant. He is also involved in other three criminal cases. He also submits that as per the report of the Jail Superintendent, the condition of the applicant is stable.

Considering that applicant is involved in other criminal cases also and serious allegations against him, at this stage, no ground for bail is made out. Accordingly, the present bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 89/20
PS: Timar Pur
U/s: 186/332/353/188/269/270/37 IPC & Section 3 PDPP Act
Sahil Sharma Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

File taken up in view of letter dated 21.05.2020 of Jail Superintendent, Central Jail No. 1, seeking clarification regarding the period of interim bail of the accused Sahil Sharma.

Perusal of bail record shows that vide order dated 16.05.2020, accused Sahil was enlarged on regular bail on the condition of furnishing of personal and surety bond of Rs. 10,000/- each, apart from other conditions as mentioned in the said order. It seems that accused could not furnish bail bond, therefore, the matter was again taken up by Ld. ASJ on 20.05.2020 and on the said date, the order dated 16.05.2020, was modified to the extent that applicant is on interim bail subject to furnishing of personal bond of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent. In the order dated 20.05.2020, the period of interim bail is not mentioned, therefore, the Jail Superintendent has sought clarification about the same.

As per the record, vide order dated 16.05.2020, accused was admitted on regular bail, however, the said order was modified by way of order dated 20.05.2020, when his regular bail was converted into interim bail without mentioning duration of interim bail. Both the orders dated 16.05.2020 and 20.05.2020 by Sh. Naveen Kashyap, Ld. ASJ, therefore, it would be appropriate

that the clarification sought by Jail Superintendent be given by the same Presiding Officer Sh. Naveen Kashyap, Ld. ASJ.

Let the interim bail record be sent to the court of Sh. Naveen Kashyap for tomorrow i.e. 23.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 266/14
PS: Chandni Mahal
U/s: 302 IPC
Fareed Ahmed Vs. State

22.05.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Harsh Hardy, Ld. Counsel for applicant/accused. **(Through VC).**

Reply not filed by IO. Same be filed by the IO on next date.

Report be also called from the concerned Jail Superintendent regarding jail conduct of the applicant and copy of his custody warrant for next date.

Put up on 23.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 37/20
PS: Burari
U/s: 498A/406/304-B/34 IPC
Abhishek Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Vikas Manchanda, Ld. Counsel for complainant.

Sh. Rajesh Anand, ld. Counsel for applicant/accused Abhishek.

Reply filed by IO today.

At joint request, let TCR be called for next date. Ld. Counsel for complainant submits that as per his information applicant is also involved in some other case of stabbing. IO is directed to file the previous involvement report of applicant.

Put up on 30.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 176/19
PS: Civil Lines
U/s: 302/308/34 IPC
Imran Khan Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.
Sh. Ashish Laroia, Ld. Counsel for applicant/accused Imran Khan.

Applicant is seeking interim bail on the ground of illness of his wife as mentioned in para no. 10 to 12 of the application. Reply filed by IO, however, he has not verified the medical documents annexed with the application. IO is directed to verify the same as well as the factum whether there is any other family member of the applicant to lookafter his allegedly ill wife.

Put up on 27.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 139/11
PS: I. P. Estate
U/s: 364-A/302/394/201/120-B/34 IPC
Mukesh Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.
IO Inspector Arvind Pratap Singh.
Sh. Ajay Verma, Ld. Counsel for applicant/accused. **(Through V/C)**.

Applicant is seeking regular bail on the ground of parity that co-accused persons mentioned in the order dated 20.05.2020, have already been enlarged on bail. Ld. Counsel for applicant submits that the regular court where the trial is pending is of Sh. Naveen Kashyap, Ld. ASJ, Central, Tis Hazari Court. The new Roaster for the duties w.e.f. 26.05.2020 till 30.05.2020 is not received yet. Be awaited for the same at 02:00 PM.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

At 02:00 PM

As per the duty roaster received on the whatsap of the undersigned Sh. Naveen Kashyap, Ld. ASJ, does not have duty for the regular matter in the next week. Hence, the application be put up before the undersigned, who is duty on 27.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 182/17
PS: Kamla Market
U/s: 395/397/120-B/412/34 IPC & 25/57 Arms Act.
Jawed @ Raja Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant/accused either physically or through V/C.

Report of Jail Superintendent received.

On last date of hearing of the present matter was taken up through V/C but today Co-ordinator submits that he does not have details of the present case or any reference of the counsel. Co-ordinator is directed to fix the hearing of this matter through Video Conferencing after coordinating with the Filing Centre.

Put up on 29.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 170/19
PS: Lahori Gate
U/s: 307 IPC
Zuhaid Ahmed Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant/accused either physically or through V/C.

Reply filed by the IO.

In the previous order dated 13.05.2020, it is mentioned that the present application shall be taken up through Video Conferencing but the Co-ordinator submits that he does not have details of the present case or any reference of the counsel. Co-ordinator is directed to fix the hearing of this matter through Video Conferencing after coordinating with the Filing Centre.

Put up on 28.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 30/20
PS: Rajinder Nagar
U/s: 452/307/34 IPC
Sushil Kumar Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Vikas Sethi, Ld. Counsel for applicant/accused. **(Through V/C)**.

The applicant is seeking bail on merits that he has been falsely implicated in the present case.

Reply filed by IO.

Ld. Counsel for applicant submits that applicant has been falsely implicated in this case on the basis of Video Clipping found in his mobile. Applicant is stated to be in JC since 06.03.2020. Ld. Counsel further submits that otherwise also, the applicant is covered within the parameters of Minutes of Higher Power Committee Meeting dated 18.05.2020.

Ld. APP oppose the bail application by saying that there are serious allegations against the applicant and he is BC of the area involved in other heinous crime also.

There are serious allegations against this applicant, hence, at this stage, no ground for bail is made out. It would be relevant to mention that the present application has not been moved by the applicant on the ground that his case is covered within the Minutes of Higher Power Committee Meeting dated 18.05.2020 and if it so then it is needless to mention that he may take the said ground by filing separate application. The present application is hereby dismissed.

Copy of this order be given dasti to the applicant.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 339/16
PS: Darya Ganj
U/s: 392/395/397/411/34 IPC & 25/27/54/59 Arms Act
Rahul Sharma & Ors (Rahul Sharma) Vs. State

22.05.2020

Fresh bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Sanjay Madan, Ld. Counsel for applicant/accused.

Reply filed by IO.

Applicant is seeking interim bail for 45 days on merits as well as to the pandemic disease Covid-19 that there are chances that applicant may get infected in the jail and also on the ground that case of the applicant is covered within the Minutes of High Power Committee dated 18.05.2020. Ld. Counsel submits that applicant is in JC since 18.09.2016.

In the reply filed by the IO, he has not mentioned the previous involvement of the applicant. He is directed to furnish the same and also the status of earlier bail applications, if any, filed by the applicant, on next date. **In para no. 4 of the application, it is mentioned that one of the application of the applicant was dismissed by Ld. ASJ vide order dated 05.05.2020.**

Put up on 28.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No.195/19
PS: Kamla Market
U/s: 365/392/397/411/34 IPC
Salman Vs. State

22.05.2020

Fresh bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

None for applicant/accused.

Reply filed by IO.

Put up on 03.06.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 20/15
PS: Kamla Market
U/s: 302/396/412/34 IPC
Tehsin @ Kevda & Ors. Vs. State

22.05.2020

Fresh interim bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Asghar Khan, Ld. Counsel for applicant/accused Tehsin.

(Through V/C).

Reply filed by IO on Whatsap of Ld. APP. The hard-copy of the reply be placed on record. As per para 12 (F) of the application, applicant is having medical illness. Let report be also called from concerned Jail Superintendent regarding the medical condition of the applicant, for 23.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 142/17
PS: Lahori Gate
U/s: 395/397/412/34 IPC
Shakil & Ors. Vs. State

22.05.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Harsh Hardy, Ld. Counsel for applicant/accused Shakil.

The applicant is seeking interim bail in view of the guidelines of Hon'ble High Power Committee Minutes dated 18.05.2020. Applicant is involved for the offence u/s 395/397/412/34 IPC & 25/27 Arms Act. As per the reply filed by IO, applicant is also involved in three more case i.e. FIR No. 1372/16, u/s 398/401 IPC, FIR No. 1375/16, U/s 4/25 Arms Act, PS Sahibabad, (UP) and FIR No. 161/13, U/s 13 Gunda Act of PS Masoori, Ghaziabad (UP).

Ld. APP strongly oppose the bail application submitting that there are no directions for the accused persons involved in the offence in which applicant is involved. His submits that otherwise also, the applicant does not fall within the purview of directions of Minutes dated 18.05.2020 as he is involved in three more criminal case as mentioned above.

Considering the entire facts and circumstances that case of the applicant is not covered within the Minutes of High Power Committee Meeting dated 18.05.2020 and there are serious allegations against the applicant, at this stage, no ground for bail is made out. Accordingly, the present bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 356/07
PS: Hauz Qazi
U/s: 302 IPC
Hitender @ Deepak Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Sh. Pawan Gupta, Ld. Counsel for applicant/accused Hitender @ Deepak.

Let the report be called from Jail Superintendent in compliance of order dated 20.05.2020, for 26.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 130/14
PS: Kamla Market
U/s: 419/420/365/392/395/412/120-B IPC
Raj Bahadur Vs. State

22.05.2020

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.
Sh. Rajan Bhatia, Ld. Counsel for applicant/accused Surinder Kumar Verma.

The applicant is seeking interim bail on the ground of parity and medical grounds of his wife and mother. Reply filed by IO.

Ld. Counsel for applicant submits that co-accused Sanjay @ Dharamvir has already been granted interim bail for 30 days vide order dated 06.05.2020, passed by Ld. ASJ. He also submits that wife and mother of the applicant are not well and needs immediate care and there is nobody in the family of the applicant to lookafter them. Applicant is stated to be in custody since 2014.

Ld. APP oppose the bail application by saying that there are serious allegations against the applicant. Ld. APP submits that ailment of the mother and wife of the applicant are not such that they need any kind of care of the applicant.

Alongwith the present application, the applicant has annexed medical documents of his wife that she has slip-disk problem and mother is having brain problem. The medical documents have been verified by the IO and found to be genuine. The applicant is admittedly a Government Employee being Constable in Haryana Police.

Considering the ground on which bail is sought, applicant is admitted on interim bail for 30 days from the date of release subject to furnishing of bail bond of Rs. 20,000/- and surety bond of like amount subject to the satisfaction of

the court. It is directed that the applicant shall not temper with the evidence and will not contact any witness whatsoever during his interim bail and will also mark his attendance once in a week with the concerned SHO. He shall also provide his mobile phone to the concerned IO/SHO. He shall surrender immediately after the expiry of period of interim bail before the concerned Jail Superintendent.

Interim bail application is accordingly disposed off.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 195/17
PS: Subzi Mandi
U/s: 302/201/34/120-B IPC
Anil Vs. State

22.05.2020

Fresh application filed by applicant Anil, seeking acceptance of his bail bond in pursuant to order dated 19.05.2020, passed by Hon'ble High Court. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

Ld. Counsel for applicant/accused.

The applicant has filed the present application, seeking acceptance of bail bond in pursuant to order dated 19.05.2020, passed by Hon'ble High Court. Alongwith the application, the computerized copy of the order dated 19.05.2020 is annexed. Bail bond furnished on behalf of applicant Anil. **Same is sent to concerned SHO for verification, for 23.05.2020 and also to verify the order dated 19.05.2020, passed by Hon'ble High Court since the applicant has only annexed the computerized copy of the order.**

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020

FIR No. 339/16
PS: Darya Ganj
U/s: 392/395/397/411/34 IPC & 25/27 Arms Act
Rahul Sharma (Noori) Vs. State

22.05.2020

Fresh bail application u/S 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. A. K. Srivastav, Ld. Addl. PP for State.

IO SI Jagbir.

Sh. Sharad Malhotra, Ld. Counsel for applicant/accused Noori.

Reply filed by IO.

Applicant is seeking interim bail for 45 days on account of pandemic disease Covid-19 that there are chances that applicant may get infected in the jail and also on the ground that case of the applicant is covered within the Minutes of High Power Committee dated 18.05.2020. Ld. Counsel submits that applicant is in JC since 27.10.2016.

In the reply filed by the IO, he has not mentioned the previous involvement of the applicant. He is directed to furnish the same and also the status of earlier bail applications, if any, filed by the applicant, on next date.

Put up on 28.05.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
22.05.2020